

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 582 of 2020

In the matter of:

Axis Bank Ltd.

....Appellant

Vs.

Value Infracon India Pvt. Ltd. & Anr.

....Respondents

Present

For Appellant: Mr. Sharad Tyagi & Ms. Yukti Makan, Advocates.

For Respondents: Mr. Sanjay Kumar Singh, for R-1/IRP

ORDER
(Virtual Mode)

07.04.2021: From the perusal of the records, it appears that on 25.03.2021 this matter was heard by Hon'ble Acting Chairperson Justice Bansi Lal Bhat, Member (Judicial) Justice Anant Bijay Singh & Member (Technical) Ms. Shreesha Merla. The matter was directed to be listed today i.e. on **7th April, 2021.**

Inadvertently, this matter has been listed before this Hon'ble Bench of Court No.- III consisting of Justice Anant Bijay Singh, Member (Judicial) and Ms. Shreesha Merla, Member (Technical).

Under the circumstances, the matter should be de-listed from our Court and to be placed before the Hon'ble Acting Chairperson for passing appropriate orders.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)